

**SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NOS. 294 & 295 OF 2016**

GHAZIABAD DEVELOPMENT AUTHORITY

...APPELLANT

VERSUS

THE COMMISSIONER OF INCOME TAX & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Ld. Registrar's Court on 24th August, 2016, when the following Order was passed:-

"Learned counsel for the appellant has failed to file the spare copies despite opportunities hence NLPA could not be issued. However, I am inclined to grant four more weeks time subject to the condition that he takes steps and deposits a sum of Rs. 1000/- in the Supreme Court Employees Mutual Welfare Fund as cost. If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution. If steps are taken, issue notice.

List again on 4.10.2016."

It is submitted that Counsel for the appellant has on 26th August, 2016 filed copies of petition of appeal in both the matters above-mentioned. It is further submitted that Counsel for the appellant has on 29th August, 2016 filed proof of cost of Rs. 1000/- deposited in Supreme Court Employees Mutual Welfare Fund. Notice of Lodgment of Petition of appeal has been issued to the High Court for effecting service upon respondent No. 4 but certificate of service in respect of respondent No. 4 is awaited for the High Court. Respondent No. 1 to 3 are represented through Counsel.

Service is incomplete in respect of respondent No. 4 in both the matters.

The matters above-mentioned are listed before the Ld. Registrar's Court for orders.

DATED THIS THE 3RD DAY OF OCTOBER, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Sunil Kumar Jain, Advocate
Mrs. Anil Katiyar, Advocate

ASSISTANT REGISTRAR